

**NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH (COURT-I)
CHENNAI**

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH,
NATIONAL COMPANY LAW TRIBUNAL, HELD ON **09.02.2021 at 2.00 P.M**
THROUGH VIDEO CONFERENCING

**PRESENT: SHRI R. VARADHARAJAN, MEMBER (JUDICIAL)
SHRI ANIL KUMAR B, MEMBER (TECHNICAL)**

APPLICATION NUMBER :
PETITION NUMBER : TCP/133/2016
NAME OF THE APPLICANT : Sengodan & 2 Ors
NAME OF THE RESPONDENT : Cenney Hotels Pvt Ltd & 2 Ors
UNDER SECTION : 242(4) & 425 of CA 2013

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**PRESENT: SHRI R. VARADHARAJAN, MEMBER (JUDICIAL)
SHRI ANIL KUMAR B, MEMBER (TECHNICAL)**

APPLICATION NUMBER : IA/258/2018

PETITION NUMBER : TCP/133/2016

NAME OF THE APPLICANT : Sengodan & 2 Ors

NAME OF THE RESPONDENT : Cenney Hotels Pvt Ltd & 2 Ors

UNDER SECTION : 242(4) & 425 of CA 2013

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**PRESENT: SHRI R. VARADHARAJAN, MEMBER (JUDICIAL)
SHRI ANIL KUMAR B, MEMBER (TECHNICAL)**

APPLICATION NUMBER :
PETITION NUMBER : TCP/189/2016
NAME OF THE APPLICANT : P.Sengodan & 2 others
NAME OF THE RESPONDENT : Cenney Hotels Pvt Ltd & 2 Others
UNDER SECTION : 397/398 of CA 1956

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**PRESENT: SHRI R. VARADHARAJAN, MEMBER (JUDICIAL)
SHRI ANIL KUMAR B, MEMBER (TECHNICAL)**

APPLICATION NUMBER : Cont/03/2019 IN

PETITION NUMBER : TCP/189/2016

NAME OF THE APPLICANT : P.Sengodan & 2 others

NAME OF THE RESPONDENT : Cenney Hotels Pvt Ltd & 2 others

UNDER SECTION : 425 of CA 2013

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**PRESENT: SHRI R. VARADHARAJAN, MEMBER (JUDICIAL)
SHRI ANIL KUMAR B, MEMBER (TECHNICAL)**

APPLICATION NUMBER : IA/250/2019

PETITION NUMBER : TCP/189/2016

NAME OF THE APPLICANT : Cenney Hotels Pvt Ltd

NAME OF THE RESPONDENT : P.Sengodan

UNDER SECTION : 397/398 of CA 1956

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**PRESENT: SHRI R. VARADHARAJAN, MEMBER (JUDICIAL)
SHRI ANIL KUMAR B, MEMBER (TECHNICAL)**

APPLICATION NUMBER : IA/260/2019

PETITION NUMBER : TCP/189/2016

NAME OF THE APPLICANT : Cenney Hotels Pvt Ltd

NAME OF THE RESPONDENT : P.Sengodan

UNDER SECTION : 242(4) of CA 2013

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COMMON ORDER

Ld. Advocates for the parties are present through Video Conferencing Platform.

Ld. Advocate for the Petitioner represents that the pleadings in this matter are complete and apprises this Tribunal has also heard the matter in part. However, since the hearing took place prior to COVID-19 pandemic it will be appropriate that the Counsels for the parties make their representation by physical hearing.

In the circumstances, these matters stand adjourned to **28.04.2021**.

-SD-

(ANIL KUMAR B)
MEMBER (TECHNICAL)

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-SD-

(R.VARADHARAJAN)
MEMBER (JUDICIAL)